
(2023) 05 RAJ CK 0033

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 2206 Of 2023

Raja Khan

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 03-05-2023

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 326, 406, 498A
Dowry Prohibition Act, 1961 — Section 4

Citation : (2023) 05 RAJ CK 0033

Hon'ble Judges : Manoj Kumar Garg, J

Bench : Single Bench

Advocate : V.K. Gaur, Anita Gehlot

Final Decision : Disposed Of

Judgement

Manoj Kumar Garg, J

The instant misc. petition under Section 482 Cr.P.C. has been filed by the petitioners for quashing of FIR No.02/2023, Police Station Mahila Thana, District Bhilwara for offences under Sections 498-A, 406 & 323 of IPC and Section 4 of Dowry Prohibition Act.

After hearing learned counsel for the petitioners and taking into consideration the material available on record, I am not inclined to quash the FIR. However, liberty is granted to the petitioners to file representation alongwith relevant documents before the concerned Superintendent of Police and concerned Investigating Officer within a period of fifteen days. The Superintendent of Police and concerned Investigating Officer shall take up all the facts as well as representation, if any, filed on behalf of the petitioners and complete the investigation by considering them strictly in accordance with law within a period of one month from the date of filing of the representation.

The instant misc. petition filed by the petitioners is disposed of accordingly.

Stay petition is also disposed of.